

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM NO. 12
(CAA)-126(PB)/2018

IN THE MATTER OF:

Tata Teleservices (Maharashtra) Ltd and Bharti Airtel Ltd Petitioner

Order under Section 230-232

Order delivered on 12.10.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:-

For the Petitioner: Mr. Sanjeev Puri, Sr. Advocate with Mr. Kamal Shankar &
Mr. Pradyumna Sharma, Advocates
For the ITD Mr. Deepak Anand, Jr. St. Counsel with Mr. Aayushmaan
Valsyayana, Advs.

ORDER

CA-1025(PB)/2018

The following sentence in the order dated 20.09.2018 has been superficially added and in the application the prayer is to strike of the same from the order dated 20.09.2018. The aforesaid sentence reads as under:-

“Order reserved with regard to fixation of date and dispensation of meeting.”

In view of the prayer made the aforesaid sentence is struck of from the order dated 20.09.2018.

CA-1025(PB)/2018 stands disposed of.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

12.10.2018
Ritu Sharma